COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 268 OF 2018 & IA NOS. 1178 & 1177 OF 2018

Dated: 24th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jindal Aluminium Limited Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah

Ms. Ritika Singhal

Counsel for the Respondent(s) : ----.

<u>ORDER</u>

(IA NO. 1177 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

Submission made by learned counsel appearing for the Appellant, as state above, is placed on record.

In the light of the statement made in the application and the reasons stated therein, IA No. 1177 of 2018 is allowed as sufficient cause has been made out. At present, exemption of certified copy of the impugned order is dispensed with. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before **22.11.2018**.

APPEAL NO. 268 OF 2018

The leaned counsel appearing for the Appellant submitted that the connected matters have been arising out of the same order is admitted before. Therefore, he submitted that the instant appeal may be admitted.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Admit.

Issue notice to the Respondents returnable on 15.11.2018.

Post this matter along with Appeal No. 42 of 2018 and connected matters on 15.11.2018 as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey) Technical Member Pr/kt (Justice N.K. Patil) Judicial Member